



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Feb/202223/22**DATED:** 27/02/2023Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202223/22 dated 27/02/2023 of Norms Committee - II for the year 2022-23 was held on 27/02/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, D.O.	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri S. K. Jain, Consultant	DPIIT
4	Shri V. C. Agarwal, Consultant (TEC-3)	Technical Consultant, DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2	Smt. Smitha Vijju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TRAFOMECA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018105001041AM19
RA File Number	072404000190 AM16
Licence No and Date	0710108750/21/09/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	2 / NC/2/MEET/Feb/202223/22																		
Case Status	Case Approved																		
Party Name	HASTALLOY INDIA LIMITED																		
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023																		
HQ File Number	HQRNORM REVIW00149074AM22																		
RA File Number	262404000008 AM18																		
Licence No and Date	2610012804/27/06/2017																		
Norms Committee Decision:																			
The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 13.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments. The comments from Consultant (TEC-3) received via email dated 21.02.2023 wherein it is stated that the applicant has now clarified that the export product are machined casting and hence, the fixed ad-hoc norms may be revised. Therefore, as per comments of Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under:																			
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Export Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td rowspan="2">73259930</td><td rowspan="2">Machined Alloy Steel Castings (ASTM A560 Grade 50Cr - 50Ni - Nb)</td><td rowspan="2">69.243 MT</td><td>1</td><td>75021000</td><td>Nickel (Grade 99%)</td><td>1.10Kgs/Kg content in the export product</td></tr><tr><td>2</td><td>81122100</td><td>Chromium (Grade 99%)</td><td>1.10Kgs/Kg content in the export product</td></tr></table>		ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	73259930	Machined Alloy Steel Castings (ASTM A560 Grade 50Cr - 50Ni - Nb)	69.243 MT	1	75021000	Nickel (Grade 99%)	1.10Kgs/Kg content in the export product	2	81122100	Chromium (Grade 99%)	1.10Kgs/Kg content in the export product
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity													
73259930	Machined Alloy Steel Castings (ASTM A560 Grade 50Cr - 50Ni - Nb)	69.243 MT	1	75021000	Nickel (Grade 99%)	1.10Kgs/Kg content in the export product													
			2	81122100	Chromium (Grade 99%)	1.10Kgs/Kg content in the export product													

			3	72029300	Ferro Niobium (Grade 60%)	1.10Kgs/Kg content in the export product
Note: 1. The word “Machined” may be prefixed with the description of the export product. 2. Import of materials will be in primary form. RA concerned may take suitable consequential action accordingly.						

Case No.	3 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00001218AM23
RA File Number	022404000132 AM19
Licence No and Date	0210208909/09/01/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	4 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00001255AM23
RA File Number	318304000159 AM19
Licence No and Date	3110067285/16/01/2019
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	5 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00001256AM23
RA File Number	318304000188 AM19
Licence No and Date	3110067347/11/03/2019
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	6 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00000563AM23
RA File Number	562404000025 AM20
Licence No and Date	5610005782/10/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	USHA INDUSTRIAL CORPORATI ON
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018105000410AM20
RA File Number	082404000333 AM20

Licence No and Date	0810147053/21/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2022 was issued to the applicant followed by reminders 09.12.2022, 06.01.2023 & 21.01.2023 for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected	

Case No.	8 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018105000425AM20
RA File Number	072404000258 AM20
Licence No and Date	0710116093/04/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminder letter on 22.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	9 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003628AM23
RA File Number	062404000091 AM20
Licence No and Date	0610039446/04/03/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. To provide the per unit requirement in excel sheet.
6. Justification of wastage.
7. To provide the above (2-5) information/details in excel sheet in the below format;

Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	10 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00000464AM23
RA File Number	052304000032 AM21
Licence No and Date	0510414256/27/05/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023 as under:

1. The quantity of import items at Sl. No. 1 & 2 may be allowed as **34.89MT inclusive of 2% and 52.35MT inclusive of 1.99% wastage on the net weight of the GI Steel Pipes 16mmx0.8mm, 15mmx15mmx0.8mm & 15mmx30mmx0.8mm in the export product.**
2. The quantity of import items at Sl. No. 3 & 4 may be allowed **on net to net basis under General Note-4 with accountability clause.**

Note: The grade of imported GI Pipes and sizes should be matched with the grade and sizes of GI Pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003583AM23
RA File Number	318304000029 AM21
Licence No and Date	3110067796/28/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2022 followed by reminders on 07.01.2023 & 22.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	12 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM REVIW00003584AM23
RA File Number	318304000028 AM21
Licence No and Date	3110067797/28/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2022 followed by reminders on 07.01.2023 & 22.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	13 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018105000676AM21
RA File Number	112404000002 AM21
Licence No and Date	1110028728/10/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI vide F. No. DES-2/1110028728/2022-TSW dated 27.02.2023 given via email dated 27.02.2023. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion in the forthcoming NC meeting. The case stands deferred.	

Case No.	14 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	HITACHI ENERGY INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003071AM23
RA File Number	052304000191 AM21
Licence No and Date	0510415386/01/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 30.03.2022 due to non-submission of reply of deficiency letter. Now, the applicant has requested for fixation of ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments and the comments from Consultant (TEC-3) were received via email dated 21.02.2023. Therefore, as per comments of Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under:

1. The words “**Weight = 105.20MT/Unit**” may be added in the description of export item.
2. The quantity of import items at Sl. No. 1 to 9, 12 to 18 & 20 to 25 may be allowed on **net to net basis as per GN-4**.
3. The quantity of import items at Sl. No. 10 & 11 may be allowed **as applied for and value restricted to 0.1% of FOB value**.
4. The quantity of import item at Sl. No. 19 may be allowed as **236MT**.
5. The quantity of import items at Sl. No. 26 to 33 may be allowed on **net to net basis**.

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018105000843AM21
RA File Number	039504000493 AM21
Licence No and Date	0310839468/10/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004198AM23
RA File Number	042404000124 AM21
Licence No and	0410167270/11/11/2020

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00075904AM21
RA File Number	03AA04021827 AM21
Licence No and Date	0311001456/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM REVIW00002461AM23
RA File Number	34AA04002524 AM21
Licence No and Date	3411000223/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 18.04.2022 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & comments. The comments from DPIIT received via email dated 23.01.2023 wherein it is stated that sizes of export and import items are being modified due to exporting a large range of export items by the applicant. The matter was deliberated in the meeting and after due deliberation, the Committee decided to amend the description of import and export item as under: 1. Size of export item may be modified as, "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM , ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM); OD 63.50 MM, ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM , ID 97.60 MM" 2. Size of import item may be modified as, "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM, ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM); OD 63.50 MM, ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM, ID 97.60 MM". Note: The rest of the decision as decided in the NC meeting dated 18.04.2022 shall remained unchanged. RA concerned may take suitable consequential action accordingly.	

Case No.	20 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20
Licence No and Date	3411000026/15/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. List of export and import items with quantities thereof.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	21 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00084905AM21
RA File Number	04AA04005668 AM21
Licence No and Date	0411000267/16/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	22 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	ALUTOP

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003695AM23
RA File Number	07AA04007809 AM21
Licence No and Date	0711000491/16/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in the NC meeting dated 28.06.2022 as per comments of Consultant (SKB). Now, the applicant has requested for reviewing the fixed ad-hoc norms. The case was referred to Consultant (SKB) for examination & comments. The matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
76071995	Printed Aluminium Sheet (Net Content of Aluminium Sheet 49505 Kgs)	49505 Kgs	76071190	Aluminium Sheet of Thickness Less Than or Equal to 0.20mm Grade AA 8011	49752.52Kgs with 0.5% wastage on net weight of aluminium sheets in the export product.

Note: The thickness and grade of imported aluminium sheets should be matched with the grade and thickness of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00086024AM21
RA File Number	04AA04005277 AM21
Licence No and Date	0411000149/17/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **issue final reminder** to the applicant for furnishing the requisite information within

15days.

The case stands deferred.

Case No.	24 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and the matter was deliberated in the meeting. After due deliberation, the Committee noted that there are many fresh cases and review cases of the applicant and they are claiming for higher wastages with justification. Hence, the Committee decided to constitute a sub-committee comprising of Consultant (DPIIT), Consultant (SKB), TE, DHI and DDG (SKD) to visit the firm's site to ascertain the manufacturing processes & scrap generation, to verify the import and export items, to assess the justification for claimed wastage and to recommend the admissible wastage percentage in respect of all such cases of the applicant. The case stands deferred.	

Case No.	25 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00091325AM21
RA File Number	02AA04009721 AM21
Licence No and Date	0211000338/24/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	26 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00093057AM21
RA File Number	05AA04033193 AM21
Licence No and Date	0511001470/26/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023 as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 28.27MT inclusive of 2.56% wastage on the net weight of the GI Steel Pipes 15mmx15mmx0.8mmx5.8MTS in the export product. 2. The quantity of import item at Sl. No. 2 may be allowed as 26.15MT inclusive of 2.43% wastage on the net weight of the GI Steel Pipes 15mmx15mmx0.8mmx5.8MTS in the export product. 3. The quantity of import item at Sl. No. 3 may be allowed as 44.14MT inclusive of 2.54% wastage on the net weight of the GI Steel Pipes 15mmx15mmx0.8mmx5.8MTS in the export product. Note: The grade of imported GI Pipes and sizes should be matched with the grade and sizes of GI Pipes in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	27 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00095479AM21
RA File Number	03AA04024871 AM21
Licence No and Date	0311002044/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/388/2018-TSW dated 22.02.2023 received via email dated 22.02.2023 as under:	

1. Quantity of import items at Sl.No.1&4 (i.e. **Aluminium Wire Rod**) may be allowed as 1.01Kgs/Kg content in the export items at Sl. No. 1 & 2 respectively.
2. Quantity of import item at Sl.No.2 (i.e. **High Carbon Steel Wire/Rod**) may be allowed as 1.02Kgs/Kg content in the export item at Sl. No. 1.
3. Quantity of import item at Sl.No.3 (i.e. **Zinc**) may be allowed up to 4% of weight of steel content in the export item at Sl. No. 1.
4. Quantity of import item at Sl.No.5 (i.e. **Aluminium Clad Steel Wire**) may be allowed as 1.01Kgs/Kg content in the export item at Sl. No. 2.
5. Quantity of import items at Sl.No.6 to 8 (i.e. **Primary Unalloyed Aluminium**) may be allowed as 1.02Kgs/Kg content in the export items at Sl. No. 3, 4 & 5 respectively taking clue from SION C-1394.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2022 followed by reminder on 13.02.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	29 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00100149AM21

RA File Number	04AA04008253 AM21
Licence No and Date	0411000478/09/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of components separately. 2. List of consumables with cumulative value and percentage of FOB value. The case stands deferred.	

Case No.	30 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00100668AM21
RA File Number	04AA04008257 AM21
Licence No and Date	0411000479/10/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of components separately. 2. List of consumables with cumulative value and percentage of FOB value. The case stands deferred.	

Case No.	31 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00103636AM21

RA File Number	04AA04008433 AM21
Licence No and Date	0411000519/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.11.2022 followed by reminders on 29.11.2022 & 14.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	32 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00113194AM21
RA File Number	03AA04031155 AM21
Licence No and Date	0311002825/25/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	33 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00113748AM21
RA File Number	07AA04010800 AM21
Licence No and Date	0711000769/25/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2022	

followed by reminders on 07.01.2023&22.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	34 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminders on 25.02.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days.	
The case stands deferred.	

Case No.	35 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00117496AM21
RA File Number	04AA04008613 AM21
Licence No and Date	0411000566/31/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain	

information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	36 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00117640AM21
RA File Number	09AA04004980 AM21
Licence No and Date	0911000654/31/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.	
The case stands rejected.	

Case No.	37 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00021686AM22
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant 's reply has been received by post. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination of the case.

The case stands deferred.

Case No.	38 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003181AM23
RA File Number	07AA04000731 AM22
Licence No and Date	0711000897/20/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. No of tinplate containers produced from coil and weight of each container.
5. Justification for 2 % wastage during the process of coating along reduction in thickness, if any.
6. No of strips cut from sheet and its dimension.
7. Scrap sale invoice.
8. Different values of wastage mentioned in Appendix-4E, ANF-4A and flow chart, wastage claimed may be mentioned clearly along with break up at different stages including scrap.
9. Photograph and video of the manufacturing process.

The case stands deferred.

Case No.	39 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00032829AM22
RA File Number	03AA04007667 AM22
Licence No and Date	0311003556/05/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00038447AM22
RA File Number	04AA04003586 AM22
Licence No and Date	0411000796/11/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00102232AM22
RA File Number	03AA04015893 AM22
Licence No and Date	0311004113/28/05/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	42 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00105075AM22
RA File Number	04AA04004525 AM22
Licence No and Date	0411000922/02/06/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.11.2022 for providing certain information. The applicant vide letter dated 14.01.2023 has requested for more time to furnished the reply of deficiency letter. However, no information has been received as yet. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	43 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003291AM23
RA File Number	07AA04005863 AM22
Licence No and Date	0711001263/07/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 26.12.2022 followed by reminders on 10.01.2023 & 25.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	44 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.11.2022 followed by reminder letter on 29.11.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	45 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00118331AM22
RA File Number	02AA04006626 AM22
Licence No and Date	0211000833/19/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.11.2022 followed by reminders on 29.11.2022 & 14.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	46 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00127145AM22
RA File Number	02AA04010704 AM22
Licence No and Date	0211000873/30/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.11.2022 followed by reminder on 29.11.2022 was issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	47 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00128911AM22
RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	48 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00131770AM22
RA File Number	04AA04012314 AM22
Licence No and Date	0411001075/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	49 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00131817AM22
RA File Number	03AA04031957 AM22
Licence No and Date	0311005139/06/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) & Consultant (TEC-3) given via email dated 26.02.2023 & 26.07.2022 as under: 1. The quantity of import item at Sl. No. 1 may be allowed as net plus 1% wastage. 2. The quantity of import items at Sl. No. 2 & 3 may be allowed as 1.05Kgs/Kg content in the export product. 3. The words “Relevant Polymer” may be added in the description of import item at Sl. No. 2. RA concerned may take suitable consequential action accordingly.	

Case No.	50 / NC/2/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00137020AM22
RA File Number	02AA04013401 AM22
Licence No and Date	0211000923/12/07/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.11.2022 for providing certain information. The applicant vide letter dated 04.01.2023 has requested for more time to furnished the reply of deficiency letter. However, no information has been received as yet. Therefore, the Committee decided to issue the final reminder to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	51 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00142902AM22
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.11.2022 for providing certain information. The applicant vide letter dated 14.01.2023 has requested for more time to furnished the reply of deficiency letter. However, no information has been received as yet. Therefore, the Committee decided to issue the final reminder to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	52 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00145970AM22
RA File Number	13AA04009957 AM22
Licence No and Date	1311000466/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00147590AM22
RA File Number	04AA04015069 AM22
Licence No and Date	0411001190/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant via email dated 10.02.2023 has furnished Export Obligation Discharge Certificate (EODC) from concerned RA against the subject AA. Therefore, the Committee decided to withdraw the case from the agenda showing as approved.	

Case No.	54 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00157419AM22
RA File Number	02AA04018401 AM22
Licence No and Date	0211001051/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminder on 27.12.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days.	

The case stands deferred.

Case No.	55 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminder letter on 27.12.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	56 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00162200AM22
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminder on 27.12.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	57 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00170071AM22
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminder on 27.12.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	58 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00178677AM22
RA File Number	03AA04069015 AM22
Licence No and Date	0311006765/07/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2022 followed by reminder on 07.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	59 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected

Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00178727AM22
RA File Number	05AA04074912 AM22
Licence No and Date	0511004571/07/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	60 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22
Licence No and Date	0511004610/08/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	61 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	62 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	63 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00182803AM22
RA File Number	05AA04080767 AM22
Licence No and Date	0511004682/13/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	64 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00182832AM22
RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred	

Case No.	65 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00182886AM22
RA File Number	05AA04080752 AM22
Licence No and Date	0511004689/13/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	66 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00182888AM22
RA File Number	05AA04080773 AM22
Licence No and	0511004690/13/09/2021

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	67 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002462AM23
RA File Number	34AA04007455 AM22
Licence No and Date	3411001103/13/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 22.02.2022 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & comments. The comments from DPIIT received via email dated 23.01.2023 wherein it is stated that sizes of export and import items are being modified as applicant has exported a large range of export items. The matter was deliberated in the meeting and after due deliberation, the Committee decided to amend the description of import and export item as under: 1. Size of export item may be modified as, "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM, ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM; OD 63.50 MM, ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM, ID 97.60 MM". 2. Size of import item may be modified as, "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM, ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM; OD 63.50 MM, ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM, ID 97.60 MM". Note: The rest of the decision as decided in the NC meeting dated 22.02.2022 shall remained unchanged. RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	69 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ALUFOIL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00185303AM22
RA File Number	02AA04026201 AM22
Licence No and Date	0211001213/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Detailed calculation for the quantities of import items supported by the cross-sectional diagram of the export products.	

2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	71 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELEC STEEL PROCESSING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00186655AM22
RA File Number	34AA04007369 AM22
Licence No and Date	3411001137/17/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DHI vide F. No. DES-2/3411001137/2022-TSW dated 27.02.2023 given via email dated 27.02.2023. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further	

discussion in the forthcoming NC meeting.

The case stands deferred.

Case No.	73 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00187951AM22
RA File Number	04AA04028248 AM22
Licence No and Date	0411001494/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of components separately. 2. List of consumables with cumulative value and percentage of FOB value. The case stands deferred.	

Case No.	74 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00188442AM22
RA File Number	02AA04027192 AM22
Licence No and Date	0211001234/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.11.2022 followed by reminders on 29.11.2022 & 14.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee	

decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	75 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00188451AM22
RA File Number	02AA04027202 AM22
Licence No and Date	0211001235/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	76 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	

The case stands deferred.

Case No.	77 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00191275AM22
RA File Number	04AA04027334 AM22
Licence No and Date	0411001512/23/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	78 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00191280AM22
RA File Number	04AA04028037 AM22
Licence No and Date	0411001514/23/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. List of components separately.
2. List of consumables with cumulative value and percentage of FOB value.

The case stands deferred.

Case No.	79 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00191353AM22
RA File Number	04AA04028369 AM22
Licence No and Date	0411001518/23/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	80 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00191876AM22
RA File Number	34AA04007853 AM22
Licence No and Date	3411001167/23/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments	

of Consultant (TEC-3) given via email dated 21.02.2023 as under:

1. The words “**Dry type instrument transformers for LV applications**” may be added in the description of import item.
2. The quantity of import item (**Enamelled Copper Winding Wire**) may be allowed **as net content in the export product plus 1% wastage.**
3. The quantity of import item (**CR Silicon-Electrical Steel Sheet: Grain-Oriented**) may be allowed **as net content in the export product plus 2% wastage.**

Note: Grade & thickness of steel will be same as used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00192380AM22
RA File Number	02AA04026046 AM22
Licence No and Date	0211001241/24/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 13.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	82 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2022 followed by reminder on 07.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	83 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	84 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	85 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00201381AM22
RA File Number	03AA04090506 AM22
Licence No and Date	0311007436/04/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Stage wise wastage with justification along with supporting document.
2. Mesh size at different stages may also be provided.

The case stands deferred.

Case No.	86 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00203359AM22
RA File Number	03AA040108219 AM22
Licence No and Date	0311007489/05/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for personal hearing in the forthcoming NC meeting as decided in meeting dated 23.11.2022.

The case stands deferred.

Case No.	87 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00205705AM22
RA File Number	03AA04073039 AM22
Licence No and Date	0311007561/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculation for the quantities of import items supported by the cross-sectional diagram of the export products. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	88 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00206747AM22
RA File Number	07AA04035954 AM22
Licence No and Date	0711002113/08/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given on BO Portal dated 27.02.2023 as under:	

1. The quantity of import items at Sl. No. 1, 4 to 6, 11, 14 to 16, 23, 26 to 28, 35 to 39, 45 to 49, 55 to 59 & 70 to 74 may be allowed **on net to net basis with accountability clause**.
2. The quantity of import items Sl. No. 2 to 3, 7 to 10, 12 to 13, 17 to 22, 24 to 25, 29 to 34, 40 to 44, 50 to 54, 60 to 69 & 75 may be allowed **as applied** for with **Nil Wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	89 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	90 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	91 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00211475AM22
RA File Number	04AA04032247 AM22
Licence No and Date	0411001635/13/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00212608AM22
RA File Number	05AA04088859 AM22
Licence No and Date	0511005436/14/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	95 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00225586AM22
RA File Number	07AA04034702 AM22
Licence No and Date	0711002220/25/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	96 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00226019AM22
RA File Number	04AA04030655 AM22
Licence No and Date	0411001699/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 13.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	97 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00226021AM22
RA File Number	04AA04030656 AM22
Licence No and Date	0411001700/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 13.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	98 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	99 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00226733AM22
RA File Number	07AA04035473 AM22
Licence No and Date	0711002225/26/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	100 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00229511AM22

RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	101 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	102 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00231328AM22
RA File Number	04AA04033755 AM22
Licence No and Date	0411001732/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of components separately. 2. List of consumables with cumulative value and percentage of FOB value.	

The case stands deferred.

Case No.	103 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00238644AM22
RA File Number	04AA04034467 AM22
Licence No and Date	0411001743/01/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminder letter on 13.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	104 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00239602AM22
RA File Number	34AA04008985 AM22
Licence No and Date	3411001365/02/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 22.02.2023 as under: 1. The words “Dry type instrument transformers for LV applications” may be added in the description of import item. 2. The quantity of import item (Enamelled Copper Winding Wire) may be allowed as net content in	

the export product plus 1% wastage.

3. The quantity of import item (**CR Silicon-Electrical Steel Sheet: Grain-Oriented**) may be allowed as **net content in the export product plus 2% wastage.**

Note: Grade & thickness of steel will be same as used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00241209AM22
RA File Number	31AA04029410 AM22
Licence No and Date	3111000688/03/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00244561AM22
RA File Number	04AA04031852 AM22
Licence No and Date	0411001768/08/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 13.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee	

decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	107 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00244581AM22
RA File Number	04AA04013695 AM22
Licence No and Date	0411001769/08/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminder letter on 24.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	108 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00247694AM22
RA File Number	04AA04034905 AM22
Licence No and Date	0411001791/10/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of components separately. 2. List of consumables with cumulative value and percentage of FOB value.	

The case stands deferred.

Case No.	109 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	110 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	111 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00255981AM22
RA File Number	04AA04035865 AM22
Licence No and Date	0411001826/17/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 13.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	113 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00256762AM22
RA File Number	03AA040112389 AM22
Licence No and Date	0311008671/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00257422AM22
RA File Number	04AA04035925 AM22
Licence No and Date	0411001844/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 13.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	118 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00257529AM22
RA File Number	04AA04035148 AM22
Licence No and Date	0411001845/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments.

The case stands deferred.

Case No.	119 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00260982AM22
RA File Number	07AA04039595 AM22
Licence No and Date	0711002415/22/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00261284AM22
RA File Number	04AA04035143 AM22
Licence No and Date	0411001852/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments.	
The case stands deferred.	

Case No.	121 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00262700AM22
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/2/2022-TSW dated 27.10.2022 received via email dated 27.10.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	122 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00262799AM22
RA File Number	07AA04038893 AM22
Licence No and Date	0711002445/23/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00263619AM22
RA File Number	34AA04009531 AM22
Licence No and Date	3411001450/24/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 22.02.2023 as under: 1. The words “Dry type instrument transformers for LV applications” may be added in the description of import item. 2. The quantity of import item (Enamelled Copper Winding Wire) may be allowed as net content in the export product plus 1% wastage. 3. The quantity of import item (CR Silicon-Electrical Steel Sheet: Grain-Oriented) may be allowed as net content in the export product plus 2% wastage. Note: Grade & thickness of steel will be same as used in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00264070AM22
RA File Number	03AA040123930 AM22
Licence No and Date	0311008824/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant for personal hearing in the forthcoming NC meeting as decided in meeting dated 23.11.2022. The case stands deferred.	

Case No.	125 / NC/2/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and Date	0311008851/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	126 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	127 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00266537AM22
RA File Number	03AA040104055 AM22
Licence No and Date	0311008996/26/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	128 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00269037AM22
RA File Number	04AA04037472 AM22
Licence No and Date	0411001907/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	130 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00270357AM22
RA File Number	34AA04009632 AM22
Licence No and Date	3411001479/30/11/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 22.02.2023 as under:	
1. The words “ Dry type instrument transformers for LV applications ” may be added in the	

description of import item.

2. The quantity of import item (**Enamelled Copper Winding Wire**) may be allowed **as net content in the export product plus 1% wastage.**
3. The quantity of import item (**CR Silicon-Electrical Steel Sheet: Grain-Oriented**) may be allowed **as net content in the export product plus 2% wastage.**

Note: Grade & thickness of steel will be same as used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00271534AM22
RA File Number	04AA04032563 AM22
Licence No and Date	0411001930/01/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/136/2019-TSW dated 16.01.2023 received via email dated 16.01.2023 as under:	
1. Taking clue from Engineering Table-5, quantity of import item at Sl.No.1 to 10 (8mm	

continuous Cast Copper Rod) may be allowed **as applied for** i.e.159.824Kgs, 659.276Kgs, 1198.683Kgs, 1837.981Kgs, 4475.084Kgs, 1478.376Kgs, 255.719Kgs, 978.925Kgs, 759.166Kgs and 5274.206Kgs respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00271552AM22
RA File Number	04AA04038377 AM22
Licence No and Date	0411001933/01/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. List of components separately. 2. List of consumables with cumulative value and percentage of FOB value.	
The case stands deferred.	

Case No.	135 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00273551AM22
RA File Number	07AA04039591 AM22
Licence No and Date	0711002534/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	136 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00273558AM22
RA File Number	07AA04039590 AM22
Licence No and Date	0711002536/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00273564AM22
RA File Number	07AA04039589 AM22
Licence No and Date	0711002537/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00273748AM22
RA File Number	04AA04038366 AM22
Licence No and Date	0411001952/03/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminder on 30.11.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	139 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00273757AM22
RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.	
The case stands rejected.	

Case No.	140 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	141 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22
Licence No and Date	0311009180/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	142 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00276607AM22
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminder on 06.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	143 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00277878AM22
RA File Number	07AA04038999 AM22
Licence No and Date	0711002575/07/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	144 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STANCOR TUBULAR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00280228AM22
RA File Number	03AA040125833 AM22
Licence No and Date	0311009313/09/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	145 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22
Licence No and Date	3411001526/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	147 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00280877AM22
RA File Number	04AX04000006 AM22
Licence No and Date	0411001999/09/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments.	

The case stands deferred.

Case No.	148 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00281755AM22
RA File Number	13AX04000008 AM22
Licence No and Date	1311000813/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00281957AM22

RA File Number	07AX04000048 AM22
Licence No and Date	0711002609/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00283958AM22
RA File Number	07AX04000052 AM22
Licence No and Date	0711002625/13/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00288903AM22
RA File Number	34AX04000046 AM22
Licence No and Date	3411001551/17/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2021-TSW dated 23.01.2023 received via email dated 23.01.2023 as under: 1. Words "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM, ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM); OD 63.50 MM, ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM, ID 97.60 MM" may be specified with the description of export item. 2. Words "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM, ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM); OD 63.50 MM,	

ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM, ID 97.60 MM" may be specified with the description of import item.

3. Word "**Unfinished**" may be added with the description of import items.
4. Import item shall be of relevant grade and diameter as contained in the export item.
5. Quantity of import item may be allowed as 37.097MT as 1.02 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00289030AM22
RA File Number	04AX04000034 AM22
Licence No and Date	0411002187/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	154 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00289051AM22
RA File Number	04AX04000031 AM22
Licence No and Date	0411002189/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/136/2019-TSW dated 16.01.2023 received via email dated 16.01.2023 as under: 1. Taking clue from Engineering Tables-4 & 5, quantities of import items at Sl. No. 1 to 23 (8mm continuous Cast Copper Rod) may be allowed as 875.43Kgs, 1004.64Kgs, 16902.3Kgs, 10979Kgs, 2914.02Kgs, 11309.86Kgs, 490.205Kgs, 2057.02Kgs, 2387.16Kgs, 453.209Kgs, 1887.753Kgs, 27192.519Kgs, 27228.23Kgs, 7012.804Kgs, 6653.82Kgs, 1128.8Kgs, 982.8Kgs, 764.4Kgs, 19.04Kgs, 1965.6Kgs, 323.11Kgs, 1228.5Kgs and 476.24Kgs respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	155 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00291670AM22
RA File Number	05AA040103441 AM22
Licence No and Date	0511007028/20/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	157 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00296932AM22
RA File Number	02AX04000034 AM22
Licence No and Date	0211001711/24/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	159 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00298660AM22
RA File Number	03AX04000374 AM22
Licence No and Date	0311009841/27/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminder on 06.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	161 / NC/2/MEET/Feb/202223/22
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Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00298769AM22
RA File Number	04AX04000033 AM22
Licence No and Date	0411002245/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	162 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00299236AM22
RA File Number	02AX04000041 AM22
Licence No and Date	0211001714/27/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	163 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00300166AM22
RA File Number	02AX04000042 AM22
Licence No and Date	0211001720/28/12/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	164 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00303139AM22
RA File Number	05AX04000329 AM22
Licence No and Date	0511007476/31/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant 's reply has been received by post. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination of the case.

The case stands deferred.

Case No.	165 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00303922AM22
RA File Number	04AX04000085 AM22
Licence No and Date	0411002288/31/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 18.11.2022 followed by reminders on 03.12.2022 & 18.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	166 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00310721AM22
RA File Number	34AX04000075 AM22
Licence No and Date	3411001661/07/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2021-TSW dated 23.01.2023 received via email dated 23.01.2023 as under: 1. Words "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM, ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM); OD 63.50 MM, ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM, ID 97.60 MM" may be specified with the description of export item. 2. Words "OD 12.70 MM, ID 9.40 MM; OD 19.05 MM, ID 15.75 MM; OD 25.40 MM, ID 22.10 MM; OD 38.10 MM, ID 34.80 MM; OD 50.80 MM, ID 47.50 MM); OD 63.50 MM, ID 60.20 MM; OD 76.20 MM, ID 72.90 MM; OD 101.60 MM, ID 97.38 MM; & OD 101.60 MM, ID 97.60 MM" may be specified with the description of import item. 3. Word "Unfinished" may be added with the description of import items. 4. Import item shall be of relevant grade and diameter as contained in the export item. 5. Quantity of import item may be allowed as 9.282MT as 1.02Kgs/Kg content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00313706AM22
RA File Number	07AX04000172 AM22
Licence No and Date	0711002841/10/01/2022
Norms Committee Decision: Case deferred for comments of TE. The concerned TE has also requested to send the complete set of application through email to examine the case.	

Case No.	169 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00313734AM22
RA File Number	07AX04000156 AM22
Licence No and Date	0711002844/10/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	170 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003698AM23
RA File Number	02AX04000067 AM22
Licence No and Date	0211001779/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00314474AM22
RA File Number	04AX04000114 AM22
Licence No and Date	0411002378/11/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of components separately. 2. List of consumables with cumulative value and percentage of FOB value. The case stands deferred.	

Case No.	172 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00315844AM22
RA File Number	04AX04000113 AM22
Licence No and Date	0411002385/12/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. List of components separately.
2. List of consumables with cumulative value and percentage of FOB value.

The case stands deferred.

Case No.	173 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00315918AM22
RA File Number	31AX04000041 AM22
Licence No and Date	3111000871/12/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	174 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00315919AM22
RA File Number	04AX04000102 AM22
Licence No and Date	0411002387/12/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain	

information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	175 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00320912AM22
RA File Number	04AA04032868 AM22
Licence No and Date	0411002410/17/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	177 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00321226AM22
RA File Number	04AX04000115 AM22
Licence No and Date	0411002417/17/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.11.2022 followed by reminders on 30.11.2022 & 15.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	178 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00321288AM22
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00321415AM22
RA File Number	34AX04000154 AM22
Licence No and Date	3411001687/17/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 22.02.2023 as under: 1. The words “Dry type instrument transformers for LV applications” may be added in the description of import item. 2. The quantity of import item (Enamelled Copper Winding Wire) may be allowed as net content in the export product plus 1% wastage. 3. The quantity of import item (CR Silicon-Electrical Steel Sheet: Grain-Oriented) may be allowed as net content in the export product plus 2% wastage. Note: Grade & thickness of steel will be same as used in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	180 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	181 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00323866AM22
RA File Number	05AX04000645 AM22
Licence No and Date	0511008057/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	182 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00325338AM22
RA File Number	07AA04039255 AM22
Licence No and Date	0711002921/20/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	185 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	RATNAVEER PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00326383AM22
RA File Number	34AX04000007 AM22
Licence No and Date	3411001708/21/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminders on 01.12.2022 & 16.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	186 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred

Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00326431AM22
RA File Number	07AX04000150 AM22
Licence No and Date	0711002931/21/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Hard/Physical Copy of application (ANF-4A) along with all the relevant documents. The case stands deferred.	

Case No.	187 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00326444AM22
RA File Number	04AX04000043 AM22
Licence No and Date	0411002451/21/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminders on 01.12.2022 & 16.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	188 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00326695AM22
RA File Number	05AX04000550 AM22
Licence No and Date	0511008173/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00327909AM22
RA File Number	56AX04000051 AM22
Licence No and Date	5611000765/22/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminders on 01.12.2022 & 16.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	190 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00330676AM22
RA File Number	34AX04000156 AM22
Licence No and Date	3411001725/25/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023 as under:

1. Quantity of import item at Sl. No.1 (**ACS Strand Wire**) may be allowed as 190.991MT as 1.01Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	191 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002097AM23
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	192 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	193 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00333826AM22
RA File Number	07AX04000208 AM22
Licence No and Date	0711003025/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00333909AM22
RA File Number	05AX04000796 AM22
Licence No and Date	0511008301/28/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	195 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00334434AM22
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003285AM23
RA File Number	07AX04000284 AM22
Licence No and Date	0711003028/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	197 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003286AM23
RA File Number	07AX04000280 AM22
Licence No and Date	0711003029/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	199 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00346179AM22
RA File Number	05AX04000817 AM22
Licence No and Date	0511008655/07/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days.

The case stands deferred.

Case No.	200 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00346187AM22
RA File Number	05AX04000872 AM22
Licence No and Date	0511008656/07/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant 's reply has been received by post. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination of the case.

The case stands deferred.

Case No.	201 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003815AM23
RA File Number	NA
Licence No and Date	0911002484/08/02/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	202 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00370250AM22
RA File Number	03AX04001458 AM22
Licence No and Date	0311011979/28/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminder on 01.12.2022 was issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 20.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	203 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00381012AM22
RA File Number	04AX04000303 AM22
Licence No and Date	0411002836/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of export product. 2. Working sheet to arrive at quantity of weight on the basis of wastage claimed. 3. Bill of Material (BOM) sheet giving quantity of raw material asked on the basis of Bill of Material (BoM) and quantity applied. The case stands deferred.	

Case No.	204 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00381111AM22
RA File Number	04AX04000304 AM22
Licence No and Date	0411002841/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of export product. 2. Working sheet to arrive at quantity of weight on the basis of wastage claimed. 3. Bill of Material (BOM) sheet giving quantity of raw material asked on the basis of Bill of Material (BOM) and quantity applied. The case stands deferred.	

Case No.	205 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000130AM23
RA File Number	04AX04000327 AM22
Licence No and Date	0411003050/08/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	206 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000292AM23
RA File Number	05AX04001189 AM22
Licence No and Date	0511011924/19/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	207 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000420AM23
RA File Number	34AX04000067 AM23
Licence No and Date	3411002166/26/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00000427AM23
RA File Number	03AX04000357 AM23
Licence No and Date	0311014180/26/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000461AM23
RA File Number	07AX04000081 AM23
Licence No and Date	0711003876/27/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000471AM23
RA File Number	34AX04000081 AM23
Licence No and Date	3411002186/28/04/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 23.02.2023 as under: 1. The words “Dry type instrument transformers for LV applications” may be added in the description of import item. 2. The quantity of import item (Enamelled Copper Winding Wire) may be allowed as net content in the export product plus 1% wastage.	

3. The quantity of import item (**CR Silicon-Electrical Steel Sheet: Grain-Oriented**) may be allowed as **net content in the export product plus 2% wastage**.

Note: Grade & thickness of steel will be same as used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	211 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STAR SMITH EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000477AM23
RA File Number	05AX04000246 AM23
Licence No and Date	0511012149/28/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 was issued to the applicant for providing certain information. However, no information has been received yet. Therefore, the Committee decided to issue reminder to the applicant for furnishing the requisite information within 15days.	
The case stands deferred.	

Case No.	212 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000498AM23
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminders on 01.12.2022 & 16.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	213 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000507AM23
RA File Number	03AX04002109 AM22
Licence No and Date	0311014284/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000523AM23
RA File Number	13AX04000024 AM23
Licence No and Date	1311001183/02/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected

Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000526AM23
RA File Number	05AX04001281 AM22
Licence No and Date	0511012197/02/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminders on 01.12.2022 & 16.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	216 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000551AM23
RA File Number	34AX04000099 AM23
Licence No and Date	3411002202/04/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Complete specifications of each export product. 2. Specific item of import against flat rolled products. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings	

etc.

5. Whether export product is without tank or oil as there is no material for these.

The case stands deferred.

Case No.	217 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000572AM23
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminders on 01.12.2022 & 16.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	218 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000578AM23
RA File Number	03AX04000394 AM23
Licence No and Date	0311014479/05/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	219 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000602AM23
RA File Number	52AX04000015 AM23
Licence No and Date	5211002437/05/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminder on 01.12.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	220 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000673AM23
RA File Number	03AX04000413 AM23
Licence No and Date	0311014601/09/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DPIIT vide U. O. No. P-47014/16/2023-TSW dated 06.02.2023 received via email dated 06.02.2023. Further, it was noted that DPIIT in its comments mentioned that they have taken clue from SION C-593 while recommending the norms. However, the Committee noted that a proposal regarding amendment in SION C-593 has been received for consideration. Therefore, the Committee decided to defer the case for further discussion in the forthcoming NC meeting. The case stands deferred.	

Case No.	221 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003709AM23
RA File Number	02AX04000077 AM23
Licence No and Date	0211002373/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000755AM23
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminder letter dated 11.01.2023 was issued to the applicant for providing certain information. Further, it was noted that the applicant vide dated 30.01.2023 has requested for some more to submit the reply of deficiency letter. However, no information has been received yet. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	223 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000854AM23

RA File Number	02AX04000099 AM23
Licence No and Date	0211002417/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	224 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001040AM23
RA File Number	02AX04000112 AM23
Licence No and Date	0211002454/27/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	225 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ORIENT CABLES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001216AM23
RA File Number	05AX04000678 AM23
Licence No and Date	0511013021/06/06/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	226 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001283AM23
RA File Number	02AX04000125 AM23
Licence No and Date	0211002504/08/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001292AM23
RA File Number	05AX04000541 AM23
Licence No and Date	0511013107/09/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	228 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected

Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001342AM23
RA File Number	02AX04000142 AM23
Licence No and Date	0211002532/13/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.11.2022 followed by reminders on 01.12.2022 & 16.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	229 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001360AM23
RA File Number	04AX04000232 AM23
Licence No and Date	0411003450/13/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.11.2022 followed by reminders on 02.12.2022 & 17.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	230 / NC/2/MEET/Feb/202223/22
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Case Status	Case Approved
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001374AM23
RA File Number	05AX04000762 AM23
Licence No and Date	0511013197/14/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023 as under: 1. The quantity of import items at Sl. No. 1, 2, 3, 4, 5 & 6 may be allowed with 2.40% wastage on the net weight of the GI Steel Pipes in the export product. Note: The grade of imported GI Pipes and sizes should be matched with the grade and sizes of GI Pipes in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	231 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	232 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001381AM23
RA File Number	13AX04000078 AM23
Licence No and Date	1311001266/14/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001410AM23
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VOITH HYDRO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001434AM23
RA File Number	05AX04000803 AM23
Licence No and Date	0511013261/16/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days.	

The case stands deferred.

Case No.	235 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ELEC STEEL PROCESSING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001877AM23
RA File Number	34AX04000326 AM23
Licence No and Date	3411002497/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI vide F. No. DES-2/3411002497/2022-TSW dated 27.02.2023 given via email dated 27.02.2023. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion in the forthcoming NC meeting. The case stands deferred.	

Case No.	236 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002163AM23
RA File Number	02AX04000196 AM23
Licence No and Date	0211002726/20/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	237 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002175AM23
RA File Number	04AX04000344 AM23
Licence No and Date	0411003689/21/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	238 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002499AM23
RA File Number	04AX04000413 AM23
Licence No and Date	0411003772/05/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminder letter dated 11.01.2023 was issued to the applicant for providing certain information. Further, it was noted that the applicant vide dated 30.01.2023 has requested for some more to submit the reply of deficiency letter. However, no information has been received yet. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	239 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	COPTEC
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002554AM23
RA File Number	03AX04002106 AM23
Licence No and Date	0311017060/10/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	240 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002604AM23
RA File Number	03AX04002409 AM23
Licence No and Date	0311017125/11/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	241 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected

Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002658AM23
RA File Number	05AX04001263 AM23
Licence No and Date	0511014296/16/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.12.2022 followed by reminders on 30.12.2022 & 14.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	242 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002671AM23
RA File Number	02AX04000266 AM23
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	243 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002725AM23
RA File Number	04AX04000345 AM23

Licence No and Date	0411003842/22/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	244 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002727AM23
RA File Number	04AX04000431 AM23
Licence No and Date	0411003844/22/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	245 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002790AM23
RA File Number	02AX04000283 AM23
Licence No and Date	0211002909/25/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	246 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002841AM23
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	247 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002950AM23
RA File Number	02AX04000310 AM23
Licence No and Date	0211002976/05/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the	

Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	248 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003027AM23
RA File Number	04AX04000498 AM23
Licence No and Date	0411003929/09/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.11.2022 followed by reminders on 02.12.2022 & 17.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	249 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003042AM23
RA File Number	07AX04000822 AM23
Licence No and Date	0711005200/09/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days.	

The case stands deferred.

Case No.	250 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003072AM23
RA File Number	07AX04000832 AM23
Licence No and Date	0711005220/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HEAVY METAL AND TUBES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003085AM23
RA File Number	08AX04000843 AM23
Licence No and Date	0811006003/13/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each-stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred.	

Case No.	252 / NC/2/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003086AM23
RA File Number	31AX04000174 AM23
Licence No and Date	3111001693/13/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003108AM23
RA File Number	08AX04001013 AM23
Licence No and Date	0811006010/14/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.11.2022 followed by reminders on 02.12.2022 & 17.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	254 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003122AM23
RA File Number	34AX04000573 AM23
Licence No and	3411002777/14/09/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Complete specifications of each export product. 2. Specific item of import against flat rolled products. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Whether export product is without tank or oil as there is no material for these. The case stands deferred.	

Case No.	255 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HEAVY METAL AND TUBES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003139AM23
RA File Number	08AX04001019 AM23
Licence No and Date	0811006038/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each-stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred.	

Case No.	256 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MIGHTY MACHINES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003141AM23
RA File Number	07AX04000850 AM23
Licence No and Date	0711005252/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments as per comments of MSME. The case stands deferred.	

Case No.	257 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003147AM23
RA File Number	34AX04000571 AM23
Licence No and Date	3411002781/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Complete specifications of each export product. 2. Specific item of import against flat rolled products. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings	

etc.

5. Whether export product is without tank or oil as there is no material for these.

The case stands deferred.

Case No.	258 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003148AM23
RA File Number	34AX04000570 AM23
Licence No and Date	3411002782/15/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Complete specifications of each export product.
2. Specific item of import against flat rolled products.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Whether export product is without tank or oil as there is no material for these.

The case stands deferred.

Case No.	259 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003149AM23
RA File Number	02AX04000322 AM23
Licence No and Date	0211003038/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	260 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	261 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003178AM23
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023	

followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days.

The case stands deferred.

Case No.	262 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003184AM23
RA File Number	56AX04000179 AM23
Licence No and Date	5611001177/17/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.11.2022 followed by reminders on 02.12.2022&17.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.	
The case stands rejected.	

Case No.	263 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003199AM23
RA File Number	04AX04000534 AM23
Licence No and Date	0411003959/19/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022	

followed by reminders on 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	264 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003202AM23
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Specification of solar cells to be imported including size. 2. Specific power of modules to be exported. 3. Wastage given in Appendix-4E does not match with quantity to be imported. 4. To provide detailed calculations.	

5. Quantity given for per unit requirement is not in order.

The case stands deferred.

Case No.	266 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003234AM23
RA File Number	07AX04000877 AM23
Licence No and Date	0711005284/20/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003236AM23
RA File Number	04AX04000554 AM23
Licence No and Date	0411003979/20/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.	
The case stands rejected.	

Case No.	268 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003238AM23
RA File Number	03AX04003148 AM23
Licence No and Date	0311018025/20/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Wastage claimed on each import item, if any. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stand deferred.	

Case No.	269 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003240AM23
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	270 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003243AM23
RA File Number	52AX04001641 AM23
Licence No and Date	5211003269/20/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003255AM23
RA File Number	52AX04001642 AM23
Licence No and Date	5211003282/21/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003256AM23
RA File Number	52AX04001640 AM23
Licence No and Date	5211003283/21/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	273 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003261AM23
RA File Number	04AX04000544 AM23
Licence No and Date	0411003989/21/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	274 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003265AM23
RA File Number	02AX04000354 AM23
Licence No and Date	0211003081/21/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the	

Committee decided to issue **final reminder** to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	275 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OETIKER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003276AM23
RA File Number	03AX04003072 AM23
Licence No and Date	0311018057/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003280AM23
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00003304AM23
RA File Number	04AX04000552 AM23
Licence No and Date	0411004003/22/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	278 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003328AM23
RA File Number	02AX04000358 AM23
Licence No and Date	0211003099/23/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Complete set of application (ANF-4A) along with all the relevant documents. The case stands deferred.	

Case No.	279 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00003329AM23
RA File Number	02AX04000356 AM23
Licence No and Date	0211003102/23/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Complete set of application (ANF-4A) along with all the relevant documents. The case stands deferred.	

Case No.	280 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003378AM23
RA File Number	08AX04000829 AM23
Licence No and Date	0811006107/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	281 / NC/2/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003387AM23
RA File Number	07AX04000943 AM23
Licence No and Date	0711005322/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specification of solar cells to be imported including size. 2. Specific power of modules to be exported. 3. Wastage given in Appendix-4E does not match with quantity to be imported. 4. To provide detailed calculations. 5. Quantity given for per unit requirement is not in order. The case stands deferred.	

Case No.	282 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003388AM23
RA File Number	07AX04000939 AM23
Licence No and Date	0711005323/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specific of solar cells to be imported including size. 2. Specific power of modules to be exported. 3. Wastage given in Apendix-4E does not match with quantity to be imported. 4. To provide detailed calculations. 5. Quantity given for per unit requirement is not in order. The case stands deferred.	

Case No.	283 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003392AM23
RA File Number	07AX04000908 AM23
Licence No and Date	0711005330/27/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	284 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003407AM23
RA File Number	07AX04000938 AM23
Licence No and Date	0711005335/27/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specification of solar cells to be imported including size. 2. Specific power of modules to be exported. 3. Quantity given for per unit requirement in Appendix-4E is not in order. The case stands deferred.	

Case No.	285 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specification of solar cells to be imported including size. 2. Specific power of modules to be exported. 3. Quantity given for per unit requirement in Appendix-4E is not in order. The case stands deferred.	

Case No.	286 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003414AM23
RA File Number	07AX04000940 AM23
Licence No and Date	0711005341/27/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given on via email dated 19.01.2023 as under: 1. The quantity of import item (EI 54.0 X 45 Laminations [Parts of Transformers]) may be allowed as 16500.00Kgs with nil wastage. 2. The quantity of import item (EI 54 x 25.5mm SS Coil Former [Parts of Transformers]) may be allowed as 44000Numberwith nil wastage with accountability clause. 3. The quantity of import item (EI 54 x 25.5mm SHROUD (Set of 2 pcs) [Parts of Transformers]) may be allowed as 44000 Numberwith nil wastagewith accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	287 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003429AM23
RA File Number	07AX04000953 AM23
Licence No and Date	0711005359/28/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	288 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003437AM23
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Per unit requirement given in Appendix-4E does not match with total requirement in application for items 3 & 4. UOM is also different. 2. Size of AI frame to be imported 3. Specification of solar cells to be imported including size. The case stands deferred.	

Case No.	289 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003450AM23
RA File Number	07AX04000959 AM23
Licence No and Date	0711005365/29/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given on BO Portal dated 16.01.2023 as under: 1. The quantity of import item (Laminations) may be allowed as applied for with Nil Wastage. 2. The quantity of import item (SS Coil Former) may be allowed on Net-to-Net basis with accountability clause. 3. The quantity of import item (Shroud) may be allowed on Net-to-Net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	290 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003454AM23
RA File Number	07AX04000920 AM23
Licence No and Date	0711005371/29/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023&21.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	291 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003471AM23
RA File Number	03AX04003399 AM23
Licence No and Date	0311018274/30/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	292 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003472AM23
RA File Number	03AX04003172 AM23
Licence No and Date	0311018275/30/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	293 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BLUMENBECKER KAT AUTOMATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003485AM23
RA File Number	31AX04000180 AM23
Licence No and Date	3111001718/30/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Specific use/function of each item of import in export product.
2. Quantity of components to be imported is not an integral of quantity of export product. Please clarify.
3. A copy of Application (ANF-4A).
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. Use of export product.

The case stands deferred.

Case No.	294 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003581AM23
RA File Number	52AX04001660 AM23
Licence No and Date	5211003394/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	295 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003602AM23
RA File Number	05AX04001917 AM23
Licence No and Date	0511015201/10/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 16.01.2023 received via email dated 16.01.2023.	

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	296 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003612AM23
RA File Number	33AX04000062 AM23
Licence No and Date	3311000921/10/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	297 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003664AM23
RA File Number	02AX04000357 AM23
Licence No and Date	0211003160/12/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Copy of Application (ANF-4A) along with all the relevant documents.	
The case stands deferred.	

Case No.	298 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003672AM23
RA File Number	08AX04001122 AM23
Licence No and Date	0811006237/12/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	299 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003673AM23
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	300 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TVASTAR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003674AM23
RA File Number	30AX04000297 AM23
Licence No and Date	3011002672/12/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	301 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	302 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and Date	0511015290/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	303 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00003684AM23
RA File Number	04AX04000629 AM23
Licence No and Date	0411004104/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	304 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003687AM23
RA File Number	04AX04000634 AM23
Licence No and Date	0411004105/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	305 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003696AM23
RA File Number	52AX04001670 AM23
Licence No and	5211003429/13/10/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	306 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003716AM23
RA File Number	03AX04003515 AM23
Licence No and Date	0311018569/14/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. To provide the per unit requirement in excel sheet.
6. Justification of Wastage.
7. To provide the above (Sl. Nos. 2 to 5) information/details in excel sheet in the below format:

Export Item Sl. No.	Export Item	Export Item Description	Qty of Export Item (Nos)	Import Sl. No.	Component Item	Component Description	Import Item Category	UOM	Per unit Quantity without wastage	Wastage Claimed (%)	Qty applied for as per Advance Authorization

The case stands deferred.

Case No.	307 / NC/2/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003717AM23
RA File Number	07AX04001035 AM23
Licence No and Date	0711005462/14/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	308 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003718AM23
RA File Number	07AX04001042 AM23
Licence No and Date	0711005463/14/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	309 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00003730AM23
RA File Number	03AX04003655 AM23
Licence No and Date	0311018578/14/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	310 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	311 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003819AM23
RA File Number	08AX04001081 AM23
Licence No and Date	0811006285/18/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	312 / NC/2/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003828AM23
RA File Number	08AX04001055 AM23
Licence No and Date	0811006290/19/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	313 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003844AM23
RA File Number	04AX04000655 AM23
Licence No and Date	0411004345/20/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	314 / NC/2/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003850AM23
RA File Number	07AX04001051 AM23
Licence No and Date	0711005514/20/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps	

(Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to **reject** the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	315 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003852AM23
RA File Number	04AX04000662 AM23
Licence No and Date	0411004346/20/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	316 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003868AM23
RA File Number	07AX04001065 AM23
Licence No and Date	0711005521/21/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product.	

3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. No of tinplate containers produced from coil and weight of each container.
5. Justification for 2 % wastage during the process of coating along reduction in thickness, if any.
6. No of strips cut from sheet and its dimension.
7. Scrap sale invoice.
8. Different values of wastage mentioned in Appendix-4E, ANF-4A and flow chart, wastage claimed may be mentioned clearly along with break up at different stages including scrap.
9. Photograph and video of the manufacturing process.

The case stands deferred.

Case No.	317 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003873AM23
RA File Number	08AX04001218 AM23
Licence No and Date	0811006318/21/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	318 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	METROLAB ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003875AM23
RA File Number	31AX04000201 AM23
Licence No and Date	3111001767/21/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	319 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003885AM23
RA File Number	04AX04000653 AM23
Licence No and Date	0411004355/21/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	320 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003886AM23
RA File Number	04AX04000657 AM23
Licence No and Date	0411004356/21/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue **final reminder** to the applicant for furnishing the requisite information within 15days.

The case stands deferred.

Case No.	321 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SRI VENKATESHWARA POLYTHENE
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003903AM23
RA File Number	03AX04003827 AM23
Licence No and Date	0311018799/22/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. To provide the Number of cut roll and weight of each role.
2. Dimensions of import product and export items.
3. To provide the stage wise wastage along with justification and documentary evidence.
4. Photographs of the import/export items.

The case stands deferred.

Case No.	322 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003923AM23
RA File Number	31AX04000208 AM23
Licence No and Date	3111001768/27/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DHI for examination & comments as per comments of MSME.

The case stands deferred.

Case No.	323 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003924AM23
RA File Number	04AX04000673 AM23
Licence No and Date	0411004366/27/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	324 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003949AM23
RA File Number	05AX04002105 AM23
Licence No and Date	0511015505/28/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Committee Report.	

Case No.	325 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003950AM23
RA File Number	05AX04002104 AM23
Licence No and Date	0511015504/28/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Committee Report.	

Case No.	326 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003954AM23
RA File Number	07AX04001101 AM23
Licence No and Date	0711005567/28/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter has been issued to the applicant on 10.02.2023 for providing certain information/documents. The Committee decided to wait for the reply and on receipt of the DL reply, the same may be sent to the concerned TE for examination and comments.	
The cases stands deferred.	

Case No.	327 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003962AM23
RA File Number	03AX04003705 AM23

Licence No and Date	0311018918/31/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 16.01.2023 received via email dated 16.01.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	328 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003968AM23
RA File Number	03AX04003745 AM23
Licence No and Date	0311018935/31/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Wastage claimed on each import item, if any. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stand deferred.	

Case No.	329 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00003970AM23
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	330 / NC/2/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003973AM23
RA File Number	52AX04001675 AM23
Licence No and Date	5211003516/31/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	331 / NC/2/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003980AM23
RA File Number	05AX04002097 AM23
Licence No and Date	0511015525/31/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/2/2022-TSW dated 10.02.2023 received via email dated 10.02.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

